

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. M.P. No.537 of 2021

Masud Alam

... Petitioner

Versus

The State of Jharkhand and Anr.

... Opposite Party

Coram: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Gautam Kumar, Adv.

For the State : Mr. Sunil Kumar, Addl.P.P.

02/26.03.2021 Heard the parties through video conferencing.

Learned counsel for the petitioner prays for time to file supplementary affidavit annexing therewith the copy of demand draft of Rs.2,70,000/- as ad interim victim compensation drawn in favour of the opposite party no. 2.

Prayer for time is allowed.

List this case after filing of the supplementary affidavit.

It is made clear that if the supplementary affidavit is not filed within six weeks, this Cr.M.P shall stand dismissed without further reference to the Bench.

Pappu/

(Anil Kumar Choudhary, J.)